

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

OA./21/58/2018  
Dated: 12/1/2018

BETWEEN:

K. Venu Gopal Reddy  
S/o. K. Venkat Reddy,  
Aged about 49 years,  
Occ: Sub Divisional Engineer, BSNL,  
Bowenpally Telephone Exchange,  
O/o. Principal General Manager,  
North CFA, Secunderabad – 500 003.

..... Applicant

AND

1. Union of India rep. by Secretary,  
Department of Telecommunications,  
20 Ashoka Road, New Delhi – 1.
2. Bharat Sanchar Nigam Ltd. rep. by its  
Chairman cum Managing Director,  
BSNL Corporate Office,  
Barakumba Road,  
Statesman House, New Delhi – 1.
3. The Chief General Manager,  
Telangana Telecom Circle (BSNL),  
Door Sanchar Bhavan, Nampally Station Road,  
Abids, Hyderabad – 500 001.

..... Respondents

Counsel for the Applicant : Dr. A. Raghu Kumar, Advocate  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC  
: Mr. MC. Jacob, SC for BSNL

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member  
Hon'ble Mrs. Minnie Mathew, Administrative Member

## **ORAL ORDER**

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard Dr. A. Rahu Kumar, learned counsel for the applicant, Mrs. K. Rajitha, learned Senior Central Government Standing Counsel for Respondent No.1 and Mr. M.C. Jacob, Learned Standing Counsel for Respondent No.2 and Respondent No.3.

2. This OA is filed against the impugned transfer order dated 27.11.2017 whereby and where under the applicant was transferred from Telangana Telecom Circle to North Eastern Task Force Circle. Learned counsel for the applicant submits that All India Seniority list has not been prepared and there are no specific guidelines regarding the transfer. It is further submitted that several exemptions have been given to the employees without there being any uniform policy. On the other hand the learned Standing Counsel for BSNL i.e. for Respondents No.2 and 3 submitted that the applicant overstayed in the present station and therefore he was subjected to rotational transfers as per the transfer guidelines. However, the applicant submitted a representations dated 11.12.2017 and 28.12.2017 to the 2<sup>nd</sup> Respondent and the same is pending consideration. The applicant also filed circular dated 09.11.2017 as one of the material papers which indicates the strength of the staff in each circle and accordingly the transfers to be made.

3. Consequently the 2<sup>nd</sup> Respondent is directed to dispose of the applicant's representations dated 11.12.2017 and 28.12.2017 submitted by the applicant and pass appropriate orders keeping in view the circular dated

09.11.2017. Till the disposal of the representation, there shall be stay of the

impugned transfer order dated 27.11.2017 to the extent of the applicant.

4. The OA is disposed of accordingly. No costs.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 12<sup>th</sup> January, 2018  
(Dictated in the Open Court)

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